

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 247 of 2008**

Monday, this the 20th day of July, 2009

**CORAM:**

**Hon'ble Dr. K.B.S. Rajan, Judicial Member**

**Hon'ble Mr. K. George Joseph, Administrative Member**

Bobby Joseph, S/o. Joseph, aged 31 years,  
 Postman Head Post Office, Thodupuzha,  
 residing at Thannipothiyil, Thopramkudy P.O.,  
 Idukki district - 685515.

**Applicant**

(By Advocate – Mr. M.R. Hariraj)

**V e r s u s**

1. Union of India, represented by the Secretary,  
 Ministry of Communication, Department of  
 Posts, New Delhi.

2. Chief Post Master General, Kerala Circle,  
 Thiruvananthapuram.

3. The Assistant Director (Welfare & Sports),  
 O/o Chief Post Master General, Kerala Circle,  
 Trivandrum.

**Respondents**

(By Advocate – Mrs. K. Girija, ACGSC)

This application having been heard on 20.7.2009, the Tribunal on the same day delivered the following:

**O R D E R**

**By Hon'ble Dr. K.B.S. Rajan, Judicial Member -**

As the ~~material~~ point in this OA has been already decided by the Hon'ble High Court in Writ Petition No. 14575 of 2007 vide judgment dated 21.5.2009, the said judgment may be applied in the case of the present OA as well. Accordingly, the respondents are directed to act.

2. OA is disposed of. There shall be no order as to costs.

  
 (K. GEORGE JOSEPH)  
 ADMINISTRATIVE MEMBER  
 "SA"

  
 (K.B.S. RAJAN)  
 JUDICIAL MEMBER